

engineering exams are being filled now, A.R.S. scientists are to be appointed in Agricultural sector. No arrangements for reservation have been made. The Government's attitude is not dependable. I would like that the Hon'ble minister pay attention to it. The Minister of Agriculture is present here. He is aware of the non-availability of reservation in the appointment of A.R.S. scientists. Exams for Civil Engineering are going to be held in 1995. There is not reservation in I.I.T. I urge you to pay attention to it and immediately issue orders in this regard.

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, at the outset, I would like to thank you for giving us opportunities at several occasions to speak our mind on this issue in this House. In this regard, we met you many times and you were sympathetic and also expressed your helplessness with the promise that you will convey our sentiments to the concerned quarters. In this connection, we also met the hon. Prime Minister. No Minister of this Government is related to this issue.

MR. SPEAKER: Now I shall have to say whether it is true or not?

SHRI CHANDRA JEET YADAV: The leader of the Opposition, Shri Atalji is present here. Last week, he himself endorsed this demand of the students with his signatures. The Chairman, Assurance Committee, Shri Acharya is sitting beside me. His committee, in its recommendations on behalf of the Parliament also revealed that the Government should approve and implement it. Despite all this, no action is being taken. In this regard, we want your help. The Government disapproved of the Supreme Court verdict, the unanimous opinion of all the parties and above all its own decision. What a big irony and injustice it is that after ignoring its own assurance, the Committee has to ask the Government to fulfil its own assurance. This is the question of 52 per cent backward class youth of this country. 12 out of 15 classes entitled for reservation have been given five years' age relaxation. Then, why are the rest being discriminated against? I allege that the Government is prevaricating because it does not want to give reservation to the backward classes. The Government had to yield before the pressure of the public opinion, the Parliament and the Supreme Court judgement but the Government is reluctant to enforce it. 27 per cent reservation has not been granted even in the Preliminary test. Dr. Kanaujia is present here. I would like to congratulate him. He personally met the Chairman of the Union Public Service Commission and it was then that 27 per cent reservation was implemented in the Preliminary test. No direction was issued thereafter.....[Interruptions] The department of Personnel had opposed its implementation in it. I would like to congratulate the UPSC Chairman for acceding to its implementation. The Government should give 5 years' age relaxation to the backward class applicant. In order to do justice to them, a decision should be taken by extending the date of present exams and merging them with this one.*

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, I support the cause of age relaxation as advanced by Sharadji and Yasdavji just now. I urge upon the Government to implement it forthwith because it has many a times made announcements to this effect in this House. They would be denied 5 years age relaxation if a notification to this effect is not issued by 24 December, 1994. This will create difficulties for these applicants. Therefore, I demand that the notification be issued forthwith so that they get their rights.

[English]

SHRI R. ANBARASU (Madras Central): Mr. Speaker, Sir, the problem raised by many hon. Members is really a burning problem, especially, among the students who are appearing in the Civil Services Examination.

Sir, in Delhi, I find that students from Bihar, Uttar Pradesh, Madhya Pradesh, Tamil Nadu and other States are camping here in the biting cold and they are going from pillar to post, collecting signatures from the Members of Parliament of this hon. House. If the Minister in-charge is alert and if the Minister is able to do something for these students, it would be nice. Why should they suffer like this? So, this is the state of affairs.

I urge upon the hon. Minister who is in-charge of Personnel Department to take serious view of the problem for providing 27 per cent reservation for OBC's for providing relaxation in age and also for providing relaxation in the number of attempts for them in the said examination. I understand that if the Notification is not published before 24th of this month, the students will be deprived of a chance. So, before 24th, the Government and particularly the Minister in-charge must come forward and publish the same for giving reservation, for giving relaxation in age, for giving relaxation in the number of attempts, and also for giving relaxation in marks for those students.

Sir, I am very much concerned about the problem of OBCs. I am sure this Government will come to the rescue of those students.

[Translation]

SHRI SHIV SHARAN VERMA (Machhli Shahar): Mr. Speaker, Sir, I, Shiv Sharan Verma, Member of Parliament, Parliamentary constituency, Machhli Shahar, Jaunpur, come from Uttar Pradesh. A 33 k.w. power house was cleared for my area and the Poorvanchal Development Fund allocated a sum of Rs. 50 lakh for the purpose with my efforts. The area's workers and the population decided in a rally on 31st August that as the area's M.P. has put in his best efforts to get its clearance, he alone should lay the foundation stone. 2nd September was the day fixed for this purpose. Accordingly, I proceeded for laying the foundation alongwith 15 thousands to 20 thousands workers on that day. As soon as we covered a distance of 100 metres there, the District Magistrate.. and the Superintendent of Police..* Shri Ram Singh Meena. Both were present there..

[English]

MR. SPEAKER: That is not going on record.

[Translation]

[Interruptions]*

SHRI SHIV SHARAN VERMA: These officers

* Not recorded.

signalled us. The ADM and the officers of Finance and Revenue Department also signalled us. The additional Superintendent of Police.. signalled for lathicharge and we were badly beaten. Thereafter, these officials humiliated me by using vulgar words. The C.O., Machhlishahar.. C.O., Maliyahoon.. Shri Harishankar Yadav, C.O. Badlapur, S.H.O. Panwara.. P.S. Mungrabad-Shahpur.. incharge of Maharajanj police station.. incharge of police station, Badlapur and incharge of.. beat us badly. However, the District Magistrate or the Superintendent of Police did not express regret over this incident. I fell unconscious even then the lathi charge was going on [Interruptions]

[English]

MR. SPEAKER: This is not going on record.

[Interruptions]

MR. SPEAKER: This is not going on record.

[Translation]

SHRI SHIV SHARAN VERMA: About 100 persons received cane injuries. They were unable to move. There were several people who were admitted in the civil Hospital under police custody. Some of them were even seriously injured. No medical examination of the injured was carried out. The police burst tear gas shells and fired hundreds of rounds. The police also used bricks on Congress workers resulting in injuries to the people... [Interruptions]

[English]

MR. SPEAKER: Now, if you want real relief you please sit down. I want a report Mr. Minister [Interruptions]

[Translation]

SHRI SHIV SHARAN VERMA: One person broke and destroyed my new jeep and 'Bullet' motorcycle No. D.L. The police forcibly entered the houses of the people, indulged in looting and molestation of women. This is an act which indicates the high-handedness of the police. All the injured workers were put in different police stations of the district. Neither any medical examination was done nor any arrangement for providing them medicines was made. The people got themselves treated at their own expenses. Some of them were admitted in the District hospital. They had received hand and leg injuries. Under Such circumstances, it would be proper to provide them ex-gratia payment of Rs. 5000/-each from the Prime Minister's Relief Fund.

Sir, I alongwith Shri Kesri Nath Pandeya, an Ex-MLA was arrested and taken in a police jeep to Police station Madiyahoo and various other police stations so as to eliminate us. I requested several times on the way about my indisposition. I also asked to get myself medically examined. When I asked for water, it was not given to me. They told us that they would compel us to drink wine. On 3.4.94, when we were arrested no water, tea or breakfast was served to us from 4 P.M. to 8 p.m. Thereafter, C.O. city Jaunpur, P.S. Zafrabad came and took us in a police vehicle to the Civil Court. The Police had also brought 26 injured persons in custody in a PAC van. No. U.A.Z.-9148 at the Court premises. They told me that on 2/3.9.94 at

about 8.30 p.m., to police entered their houses and abused them. Thereafter they were beaten up badly and their hands and legs were broken. The policemen also indulged in looting and took away the costly house hold goods. In our case, the police did not produce any document in the court. Even then, we were not released by the police till 6 p.m. Ultimately, the CJM released us on submission of P.B. bond. Thereafter I went to the District Hospital and got myself medically examined. The medical certificate is enclosed with the documents. Sujanganj police station, Jaunpur has now filed a case against 53 persons, including myself, by implicating us in serious charges. I have got all the documents with me.. [Interruptions] The injured workers of Congress are very much worried. The case has still not been withdrawn. This case should be withdrawn immediately.. [Interruptions].. Sir, it is a question of the dignity of the Lok Sabha. It is regretting that nobody is paying attention to this serious issue...

[Interruptions]

MR. SPEAKER: Now, you sit down. There is no need to speak more than that. [Interruptions]

[English]

MR. SPEAKER: I would like to have a report on this, Mr. Minister. [Interruptions]

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, just now, we have listened to the story of the sufferings of hon. Member. I do not see any reason in not believing his story. It is a case of breach of privilege. You should ask for a report.. [Interruptions]

MR. SPEAKER: I have told them. [Interruptions]

SHRI ATAL BIHARI VAJPAYEE: What you have said is a routine process. If you wish, you can refer this case to the Privilege Committee directly.. [Interruptions]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, Sasaram is the headquarter of Rohtas district in Bihar. It is a historical, religions and tourist place. Keeping in view the tourist inflow here, a G.T. road was constructed which passes through the middle of the city. Due to increase in the population and heavy inflow of tourists every year, the accidents on this road have been occurring on every one or two days. The day before yesterday, 7 people died in a road accident in my constituency. Sir, through you, I request the Union Government that an over bridge may be constucted on this G.T. road from Beda to S.P. Jain College so that local people could be saved from the cruel clutches of death.

[English]

SHRI DATTA TRAYA BANDARU (Secunderabad): Hon. Speaker, Sir, I would like to bring to your kind notice that poorer sections of this country are becoming victims of the evils of alcohol addiction. Alcohol is the root cause of several evils. It leads to physical, emotional, social and moral degeneration. When one becomes addicted to